

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2006 of 2021

Firasat & Ors.	...	Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. A.K. Chaturvedy, Advocate
For the State	: Mr. P. Chatterjee, Addl. P.P.

Order No.02 Dated- 17.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners submits that the petitioners will file a supplementary affidavit regarding criminal antecedent of the petitioners.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Gunjan-